

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI**

**ORIGINAL APPLICATION No. 238 OF 2021**

**IN THE MATTER OF:**

Chepuri Ramachandraiah  
Telangana

....

Applicant(s)

Versus

The Prl.Secretary of Telangana,  
Environment, Science & Technology,  
Telangana & others.

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)**

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**Place: Hyderabad**

**Date: 07.02.2024.**

*T. Jashwanth*

**COUNSEL FOR RESPONDENT No. 2**



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**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD  
DATED 07-02-2024 IN OA No. 238 OF 2021 FILED BY SHRI CHEPURI  
RAMACHANDRAIAH, R/o. VELIMINEDU (V), CHITYALA (M), NALGONDA  
DISTRICT AGAINST M/s. HINDYS LAB PRIVATE LIMITED.**

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (OA) No.238 of 2021 (earlier OA No. 181 of 2020). The main prayer of the applicant is as follows: -

*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*

**In this regard, the following is submitted: -**

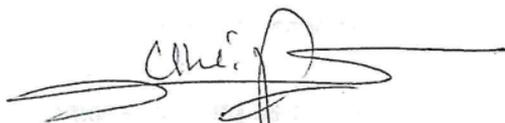
1. As per the orders of the Hon'ble High Court of Telangana in WP No.20336 of 2023, the Board issued fresh directions to Respondent industry vide order dt: 30.09.2023 levying Environmental Compensation (EC) and directed the industry to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC).
2. Again as per the recommendations of the Task Force Committee in its meeting held on 22.09.2023, attended by the representative of the industry, the Board issued certain directions to the industry vide orders dt.09.10.2023, including (a) directions to pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- within 15 days time; (b) to pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda; (c) shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) and (d) shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution (NGRI), Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by the Hon'ble NGT (**Annexure – I**).

3. The Respondent industry was again reviewed before the Board's Task Force Committee meeting held on 29.11.2023. Based on recommendations of the Task Force committee meeting, the Board issued Show-Cause Notices to the industry dated:05.12.2023 for non-payment of Environmental Compensation, non-payment of Crop Compensation levied as per recommendations of the Joint Committee constituted by the Hon'ble NGT, etc. (**Annexure – II**).
4. Subsequently, the Respondent industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/- (**Annexure – III**).
5. The Respondent industry vide letter dated paid the Crop Compensation amount of Rs. 22,72,000/- through Cheque in favour of "Shepuri Ramchandraiah" to the District Collector, Nalgonda District. (**Annexure – IV**).

The Respondent Board will closely monitor the industry for environmental compliance and for payment of balance Environmental Compensation (EC) levied.

**Date: 07-02-2024.**

**Place: Nalgonda**



**ENVIRONMENTAL ENGINEER**

**ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board,  
Regional Office, Nalgonda.**



**BY REGD. POST WITH ACK. DUE**

**ANNEXURE - I**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. NLG-205/TSPCB/TF/HO/2023-956**

**Date: 09.10.2023**

**Sub :** TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** - Issued - Reg.

- Ref :**
- Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
  - Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
  - Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
  - Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
  - Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
  - Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
  - Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
  - CFO order No.220523499495, dt.27.01.2022.
  - Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
  - Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
  - Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
  - Board vide mail dated:13.12.2022 to Director, NEERI.
  - Board vide mail dated:13.12.2022 to Director, NGRI.
  - TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
  - Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
  - Directions issued on 23.03.2023 for Levying of Environmental Compensation.
  - Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
  - Board Mail dated:28.08.2023 to the industry.
  - Hearing held on 28.08.2023.
  - Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
  - Lr. No. 48004/PCB/RO-NLG/TF/2023 - Date.16.09.2023.
  - Hearing held on 22.09.2023.
  - Industry's letter dated: 26.09.2023.

\* \* \* \* \*

- WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
- WHEREAS**, vide reference 1<sup>st</sup> cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water*

*pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3<sup>rd</sup> cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4<sup>th</sup> cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5<sup>th</sup> cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4<sup>th</sup> Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6<sup>th</sup> cited.
8. **WHEREAS**, further, vide reference 7<sup>th</sup> cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8<sup>th</sup> December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

**Non-compliance observed:**

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
4. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated,

treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.

- 5. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
- 6. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
- 7. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
- 8. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
- 9. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
- 10. Total compensation recoverable: Rs.14243000.00/-
- 11. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

- 9. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
- 10. **WHEREAS**, the Board vide reference 10<sup>th</sup> cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
- 11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide lr.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
- 12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order of levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
- 13. **WHEREAS**, the Board vide reference 11<sup>th</sup> cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
- 14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
- 15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

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16. **WHEREAS**, vide reference 14<sup>th</sup> cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15<sup>th</sup> cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16<sup>st</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. Based on the recommendations of the Committee, the Board issued directions dt.23.03.2023 for levying Environmental Compensation (EC) of Rs.1,19,70,000-/-.
18. **WHEREAS**, vide reference 17<sup>nd</sup> cited, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.
19. **WHEREAS**, the Hon'ble NGT (SZ), vide order dt:18.08.2023 issued following orders / directions:

*"Post the matter on 28.08.2023. In the meanwhile, let the reports be filed as has been directed by this Tribunal".*

20. **WHEREAS**, vide reference 18<sup>th</sup> cited, the Board intimated the industry about the Task Force Meeting proposed to be held on 28.08.2023 at 1:30 PM for giving an opportunity to hear the industry's objections on levy of EC and Crop Compensation by the Board.
21. **WHEREAS**, vide reference 19<sup>th</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.
22. **WHEREAS**, the Board vide reference 20<sup>th</sup> cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation and issued certain directions to the industry.
23. **WHEREAS**, vide reference 21<sup>th</sup> cited, the RO-Nalgonda submitted report dated:16.09.2023 and the details are as follows:

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*

Earlier, the Board has called industry for personal hearing before the Board's Task Force committee meeting held on 17.02.2023 for reviewing the industry and taking necessary action regarding levy of Environmental Compensation.

Based on the recommendations of the Task Force Committee, the Board vide order No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued directions to industry **levying Environmental Compensation (EC)** and directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC) within 15 days.

Based on the recommendations of the Task Force Committee, the Board also vide Lr.No.RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 requested the Collector & District Magistrate, Nalgonda to collect the **Crop Compensation of Rs. 22,73,000.00/-** from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT.

The industry submitted reply dt.28.03.2023 to the above directions submitting that the industry has filed point wise objections and detailed response before the

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Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint committee in connection with recommending Environmental Compensation and the Hon'ble NGT is yet to consider their objections to the report. Under such circumstances, the directions/orders issued vide order dt.23.03.2023 by the respondent Board levy of Environmental Compensation is premature.

The Hon'ble NGT (SZ), vide order dt. 29.03.2023 issued following orders / directions:

*"The learned counsel for the Pollution Control Board submitted that there is a report filed by the Telangana State Pollution Control Board with respect to the environmental compensation levied which only states that the show cause notice was issued. So, let the next report contain the **action taken further to the show cause notice issued**".*

Accordingly, the Board vide letter dated: 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

The Collector & District Magistrate, Nalgonda District vide Procg.No.E4/3916/2023, Dt.05.07.2023 authorized the Tahasildar, Chityal Mandal to initiate action under Revenue Recovery Act 1864 against the respondent industry to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864.

The Collector & District Magistrate, Nalgonda District vide Notice No.C2/7037/2022, Dt.05.07.2023 to the industry for payment of the Crop Compensation of Rs. 22,73,000.00/- failing which, action will be taken for recovery of the compensation amount under Revenue Recovery Act.

The industry has not paid the Environmental Compensation (EC) amount as directed by the Board vide order dt.23.03.2023 and also not paid Crop Compensation.

In the mean while, the industry has approached the Hon'ble High Court and filed a W.P. No. 20336 of 2023 praying the Hon'ble High Court to declare the order No: No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued by the Respondent Board directing the industry to deposit an amount of Rs. 1,19,70,000/- towards Environmental Compensation and against Letter No:RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 issued by Respondent Board requesting the Collector & District Magistrate, Nalgonda to collect the Crop Compensation of Rs. 22,73,000.00/- from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT, pending disposal of the application in O.A.No: 238 of 2021 on the file of Hon'ble NGT is arbitrary and illegal.

Subsequently, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.

Accordingly, as per the orders of the Hon'ble High Court and as per the observations made by the Board Officials during inspection on 19.08.2023, the Board reviewed the industry before the Board's TF committee meeting held on 28.08.2023. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.

Based on recommendations of the Committee, the Board issued certain directions to the industry vide orders dt.13.09.2023 including directions to pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, the industry was directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.

In the mean while, the Hon'ble NGT vide order dt.28.08.2023 issued following directions:

***"The report of the Telangana State Pollution Control Board is filed. As per the report of the Telangana SPCB, they have initiated the action under the Revenue Recovery Act when they are otherwise empowered to close the unit or stop the power supply.***

*It is also informed that the unit is functioning. It is also stated that the Project Proponent has already moved the Hon'ble High Court of Telangana challenging the environmental compensation levied by the Telangana SPCB.*

*The learned counsel appearing for the Telangana SPCB states that a fresh show cause notice was issued and a result of which is to be filed in the next report.*

*We do not propose to adjourn the matter any further. Once the report is filed, the matter may be disposed of.*

***Post the matter on 27.09.2023".***

24. **WHEREAS**, vide reference 22<sup>nd</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions.
25. **WHEREAS**, vide reference 23<sup>rd</sup> cited, you have submitted a letter dated: 26.09.2023 regarding compliances status on Board order dt13.09.2023 & Task Force meeting dt. 22.09.2023.
26. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry to comply:**
1. The industry shall comply with all the CFO& HWA conditions.
  2. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 and 13.09.2023.
  3. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the recommendations of the Joint Committee constituted by the Hon'ble NGT. Hence, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "the Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
  4. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
  5. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  6. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
  7. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
  8. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall

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provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.

9. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
  10. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
  11. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
27. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
28. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Hindys Lab Private Ltd.,  
(Formerly M/s. Hychem Laboratories),  
Sy.No.290 & 291, Veliminedu (V),  
Chityal (M), Nalgonda District.**

**Copy to:**

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

**//T.C.F.B.O//**

  
**Senior Environmental Engineer  
(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.





**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 040-23887500  
Fax: 040-23815631  
Website: [tspcb.cgg.gov.in](http://tspcb.cgg.gov.in)

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No. NLG-205/TSPCB/TF/HO/2023-9158**

**Date: 09.10.2023**

*C.O.R.*  
*DESPATCH NO.*  
*DATE*

**Sub :** TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)- **DIRECTIONS** -Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
  2. Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
  3. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
  4. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
  5. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
  6. Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
  7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
  8. CFO order No.220523499495, dt.27.01.2022.
  9. Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
  10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
  11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
  12. Board vide mail dated:13.12.2022 to Director, NEERI.
  13. Board vide mail dated:13.12.2022 to Director, NGRI.
  14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
  15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
  16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
  17. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
  18. Board Mail dated:28.08.2023 to the industry.
  19. Hearing held on 28.08.2023.
  20. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
  21. Lr. No. 48004/PCB/RO-NLG/TF/2023 - Date.16.09.2023.
  22. Hearing held on 22.09.2023.
  23. Industry's letter dated: 26.09.2023.

\* \* \* \* \*

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3<sup>rd</sup> cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4<sup>th</sup> cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5<sup>th</sup> cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4<sup>th</sup> Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6<sup>th</sup> cited.
8. **WHEREAS**, further, vide reference 7<sup>th</sup> cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8<sup>th</sup> December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

**Non-compliance observed:**

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.

1. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
  2. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
  3. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
  4. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
  5. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
  6. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
  7. Total compensation recoverable: Rs.14243000.00/-
  8. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
9. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
  10. **WHEREAS**, the Board vide reference 10<sup>th</sup> cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
  11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide Ir.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
  12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order of levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
  13. **WHEREAS**, the Board vide reference 11<sup>th</sup> cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
  14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
  15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

16. **WHEREAS**, vide reference 14<sup>th</sup> cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15<sup>th</sup> cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16<sup>st</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. Based on the recommendations of the Committee, the Board issued directions dt.23.03.2023 for levying Environmental Compensation (EC) of Rs.1,19,70,000/-.
18. **WHEREAS**, vide reference 17<sup>nd</sup> cited, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.
19. **WHEREAS**, the Hon'ble NGT (SZ), vide order dt:18.08.2023 issued following orders / directions:

*"Post the matter on 28.08.2023. In the meanwhile, let the reports be filed as has been directed by this Tribunal".*

20. **WHEREAS**, vide reference 18<sup>th</sup> cited, the Board intimated the industry about the Task Force Meeting proposed to be held on 28.08.2023 at 1:30 PM for giving an opportunity to hear the industry's objections on levy of EC and Crop Compensation by the Board.
21. **WHEREAS**, vide reference 19<sup>th</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.
22. **WHEREAS**, the Board vide reference 20<sup>th</sup> cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation and issued certain directions to the industry.
23. **WHEREAS**, vide reference 21<sup>th</sup> cited, the RO-Nalgonda submitted report dated:16.09.2023 and the details are as follows:

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*

Earlier, the Board has called industry for personal hearing before the Board's Task Force committee meeting held on 17.02.2023 for reviewing the industry and taking necessary action regarding levy of Environmental Compensation.

Based on the recommendations of the Task Force Committee, the Board vide order No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued directions to industry **levying Environmental Compensation (EC)** and directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC) within 15 days.

Based on the recommendations of the Task Force Committee, the Board also vide Lr.No.RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 requested the Collector & District Magistrate, Nalgonda to collect the **Crop Compensation of Rs. 22,73,000.00/-** from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT.

The industry submitted reply dt.28.03.2023 to the above directions submitting that the industry has filed point wise objections and detailed response before the

Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint committee in connection with recommending Environmental Compensation and the Hon'ble NGT is yet to consider their objections to the report. Under such circumstances, the directions/orders issued vide order dt.23.03.2023 by the respondent Board levy of Environmental Compensation is premature.

The Hon'ble NGT (SZ), vide order dt. 29.03.2023 issued following orders / directions:

*"The learned counsel for the Pollution Control Board submitted that there is a report filed by the Telangana State Pollution Control Board with respect to the environmental compensation levied which only states that the show cause notice was issued. So, let the next report contain the **action taken further to the show cause notice issued**".*

Accordingly, the Board vide letter dated: 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

The Collector & District Magistrate, Nalgonda District vide Procg.No.E4/3916/2023, Dt.05.07.2023 authorized the Tahasildar, Chityal Mandal to initiate action under Revenue Recovery Act 1864 against the respondent industry to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864.

The Collector & District Magistrate, Nalgonda District vide Notice No.C2/7037/2022, Dt.05.07.2023 to the industry for payment of the Crop Compensation of Rs. 22,73,000.00/- failing which, action will be taken for recovery of the compensation amount under Revenue Recovery Act.

The industry has not paid the Environmental Compensation (EC) amount as directed by the Board vide order dt.23.03.2023 and also not paid Crop Compensation.

In the mean while, the industry has approached the Hon'ble High Court and filed a W.P. No. 20336 of 2023 praying the Hon'ble High Court to declare the order No: No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued by the Respondent Board directing the industry to deposit an amount of Rs. 1,19,70,000/- towards Environmental Compensation and against Letter No:RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 issued by Respondent Board requesting the Collector & District Magistrate, Nalgonda to collect the Crop Compensation of Rs. 22,73,000.00/- from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT, pending disposal of the application in O.A.No: 238 of 2021 on the file of Hon'ble NGT is arbitrary and illegal.

Subsequently, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.

Accordingly, as per the orders of the Hon'ble High Court and as per the observations made by the Board Officials during inspection on 19.08.2023, the Board reviewed the industry before the Board's TF committee meeting held on 28.08.2023. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.

Based on recommendations of the Committee, the Board issued certain directions to the industry vide orders dt.13.09.2023 including directions to pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, the industry was directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.

In the mean while, the Hon'ble NGT vide order dt.28.08.2023 issued following directions:

*"The report of the Telangana State Pollution Control Board is filed. As per the report of the Telangana SPCB, they have initiated the action under the Revenue Recovery Act when they are otherwise empowered to close the unit or stop the power supply.*

*It is also informed that the unit is functioning. It is also stated that the Project Proponent has already moved the Hon'ble High Court of Telangana challenging the environmental compensation levied by the Telangana SPCB.*

*The learned counsel appearing for the Telangana SPCB states that a fresh show cause notice was issued and a result of which is to be filed in the next report.*

*We do not propose to adjourn the matter any further. Once the report is filed, the matter may be disposed of.*

**Post the matter on 27.09.2023".**

24. **WHEREAS**, vide reference 22<sup>nd</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions.
25. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry to comply:**
1. The industry shall comply with all the CFO& HWA conditions.
  2. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 & 13.09.2023.
  3. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  4. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
  5. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
  6. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
  7. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
  8. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
  9. The industry shall install the online monitoring system to stack connected to boilers.
  10. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.

- (16)
11. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
26. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
27. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) directing closure of the industry in the interest of Public Health and Environment without any further notice.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Hindys Lab Private Ltd.,**  
**(Formerly M/s. Hychem Laboratories),**  
**Sy.No.290 & 291, Veliminedu (V),**  
**Chityal (M), Nalgonda District.**

**Copy to:**

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.





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ML

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 040-23887500  
Fax: 040-23815631  
Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**ANNEXURE-II**

**ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Notice No. NLG-85/TSPCB/UH-II/2023- 1212**

**Date: 05.12.2023**

**SHOW CAUSE NOTICE**

**Sub: TSPCB M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District. – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) – Non-compliances of the consent conditions and Board Directions – Non payment of Environmental Compensation - **SHOW CAUSE NOTICE - ISSUED** - Reg.**

- Ref:**
1. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
  2. The Joint inspection report submitted to Hon'ble NGT on 03.06.2021.
  3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
  4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
  5. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
  6. Hon'ble NGT order dt.08.12.2021 in OA No.238 of 2021.
  7. CFO order No.220523499495, dt.27.01.2022.
  8. Joint Committee Report dt.13.05.2022 in O.A. No. 238 of 2021.
  9. Hon'ble NGT order dt.15.11.2022 in OA No.238 of 2021.
  10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt: 07.12.2022.
  11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt: 13.12.2022.
  12. Board vide mail dated: 13.12.2022 to Director, NEERI.
  13. Board vide mail dated: 13.12.2022 to Director, NGRI.
  14. TSPCB report dt: 13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
  15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
  16. The Board issued show cause notice to the industry on levy of Environmental Compensation (EC) on 31.01.2023.
  17. Hearing held on 17.02.2023.
  18. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
  19. The Board vide letter dated 24.05.2023 to the Collector & District Magistrate, Nalgonda District for recovery of Environmental Compensation.
  20. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
  21. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
  22. Hon'ble NGT vide order dt:27.09.2023.
  23. Hearing held on 22.09.2023.
  24. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023, Dated: 09.10.2023.
  25. Hearing held on 29.11.2023.

SD  
DESPATCH NO:  
DATE: 05 DEC 2023

Noted 06/12/2023  
9542280318  
P. NAGARAJU



1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:  
  
*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*
3. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3<sup>rd</sup> cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi vide reference 2<sup>nd</sup> cited.
5. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Hon'ble NGT, New Delhi vide order dt. 18.11.2021, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, vide reference 4<sup>th</sup> cited, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, the Board has granted CFO & HWA Order to the industry on 27.01.2022 with a validity period up to 31.07.2025.
8. **WHEREAS**, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8<sup>th</sup> December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai vide reference 6<sup>th</sup> & 8<sup>th</sup> cited.

The gist of the report is as given below:

**Non-compliance observed:**

- i. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.

- ii. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
- iii. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
- iv. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
- v. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
- vi. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
- vii. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
- viii. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
- ix. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
- x. Total compensation recoverable: Rs.14243000.00/-
- xi. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

- 9. **WHEREAS**, the Board vide reference 10<sup>th</sup> cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
- 10. **WHEREAS**, the Board vide reference 11<sup>th</sup> cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
- 11. **WHEREAS**, vide reference 12<sup>th</sup> cited, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
- 12. **WHEREAS**, vide reference 13<sup>th</sup> cited, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.
- 13. **WHEREAS**, vide reference 15<sup>th</sup> cited, the Hon'ble NGT directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.

14. **WHEREAS**, vide reference 16<sup>th</sup> cited, the Board issued show cause notice to the industry on levy of Environmental Compensation (EC) for violations and non-compliances.
15. **WHEREAS**, vide reference 17<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. The representative of the industry informed that, the representative of the industry informed that, they have filed point wise objections and a detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint Committee in connection with recommending Environmental Compensation to be levied on the industry. Further, the representative of the industry informed that, as per the recommendations of the Joint Committee the industry has discussed with NEERI & NGRI (preferable 3<sup>rd</sup> party) to conduct the study on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and ground water contamination in and around the plant. The NEERI & NGRI informed that, the said study takes minimum 9 months of time to complete the study. Meanwhile, the industry contacted M/s. Kiwis Eco Laboratories, Pvt. Ltd., Hyderabad certified by MoEF, New Delhi to evaluate as a 3<sup>rd</sup> party to conduct the said study. Further informed that, the study is under progress and they will submit the report to the Board within 2 months.
16. **WHEREAS**, vide reference 18<sup>th</sup> cited, Based on the recommendations of the Committee, the Board issued following directions dt.23.03.2023 including levy of Environmental Compensation:
- i. The industry shall comply with all the CFO & HWA conditions.
  - ii. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
  - iii. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
  - iv. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
  - v. The industry shall install the online monitoring system to stack connected to boilers.
  - vi. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
  - vii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - viii. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - ix. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
  - x. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days.
17. **WHEREAS**, vide reference 19<sup>th</sup> cited, the Board vide letter dated: 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

18. **WHEREAS**, vide reference 20<sup>th</sup> cited, the industry filed W.P.No.20336 of 2023 in the Hon'ble High Court. The Hon'ble High Court vide order dt.08.08.2023 Ordered as follows:

"For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.202. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."

Accordingly, the Writ Petition is disposed of.

19. **WHEREAS**, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. Based on the committee recommendations the following directions vide order dated 13.09.2023 to the industry vide reference 21<sup>st</sup> cited, for payment of Environmental Compensation and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry:

- i. The industry shall comply with all the CFO& HWA conditions.
- ii. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
- iii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
- iv. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
- v. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
- vi. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
- vii. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
- viii. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
- ix. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
- x. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.

20. **WHEREAS**, vide reference 22<sup>nd</sup> cited, the Hon'ble NGT vide order dated 27.09.2023, as ordered as follows:

1. It is stated that on the levy of environmental compensation the project proponent had preferred Writ Petition (W.P.No.20336 of 2023) on the ground of violations of the principle of natural justice. Therefore, the said Writ Petition was allowed, remitting the matter back to the Telangana State Pollution Control Board.
  2. The learned counsel appearing for the Pollution Control Board would state that after the said order, they had issued a fresh notice to the project proponent which is yet to be decided. If that is so, let the project proponent give a reply to the same and the Pollution Control Board is directed to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.
21. **WHEREAS**, vide reference 23<sup>rd</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions. Based on the recommendations of the committee, the Board has issued following directions to the industry vide order dated 09.10.2023, vide reference 25<sup>th</sup> cited:
- i. The industry shall comply with all the CFO& HWA conditions.
  - ii. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 and 13.09.2023.
  - iii. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the recommendations of the Joint Committee constituted by the Hon'ble NGT. Hence, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "the Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
  - iv. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
  - v. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - vi. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - vii. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
  - viii. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
  - ix. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
  - x. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.

xi. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.

22. **WHEREAS**, the RO-Nalgonda inspected the industry on 20.10.2023 and the following non-compliances were observed:

1. The industry has not paid the Environmental Compensation (EC) levied by the Board vide order dt.09.10.2023 even after expiry of the stipulated time of 15 days.
2. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
3. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
4. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
5. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).
6. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
7. The industry has not provided PTZ IP camera for focusing boiler stack area. However, the industry has provided online monitoring system for common stack attached to 8 TPH Boiler. Hence, the condition may be waived off.
8. The industry has provided provisions for HCL monitoring, but not provided online monitoring.

23. **WHEREAS**, vide reference 26<sup>th</sup> cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 29.11.2023. The complainants & industry representatives (Virtually), RO-Nalgonda have attended the meeting. During the review following non-compliances were observed:

- i. The industry has not paid the Environmental Compensation (EC) of Rs.1,19,70,000/- levied by the Board vide order dt.23.03.2023, 13.09.2023 & 09.10.2023.
- ii. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
- iii. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
- iv. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
- v. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD

units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).

- vi. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
24. In view of the above, based on the recommendations of the Committee, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) for the following:
- vii. Violating the Consent conditions & directions of the Board as mentioned above.
- viii. Non-payment of Environmental Compensation of Rs.1,19,70,000/- as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
- ix. Non-payment of Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
25. Your reply including payment of Environmental compensation and crop compensation shall reach TSPCB, Head Office, Sanathnagar, Hyderabad within 7 days from the date of receipt of this notice, failing which the Board will initiate necessary action for recovery of environmental compensation and also action including closure order against your industry under the provisions of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of Public Health and Environment.

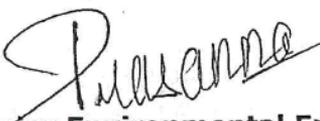
Sd/-  
**MEMBER SECRETARY**

To  
**M/s. Hindys Lab Private Ltd.,  
(Formerly M/s. Hychem Laboratories),  
Sy.No.290 & 291, Veliminedu (V),  
Chityal (M), Nalgonda District.**

**Copy to:**

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

  
**Senior Environmental Engineer  
(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.



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OK

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 040-23887500  
Fax: 040-23815631  
Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**Notice No. NLG-85/TSPCB/UH-II/2023- 1211**

**Date: 05.12.2023**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**SHOW CAUSE NOTICE**

**Sub: TSPCB M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District. - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Non-compliances of the consent conditions and Board Directions - Non payment of Environmental Compensation - **SHOW CAUSE NOTICE - ISSUED** - Reg.**

- Ref:**
1. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
  2. The Joint inspection report submitted to Hon'ble NGT on 03.06.2021.
  3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
  4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
  5. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
  6. Hon'ble NGT order dt.08.12.2021 in OA No.238 of 2021.
  7. CFO order No.220523499495, dt.27.01.2022.
  8. Joint Committee Report dt.13.05.2022 in O.A. No. 238 of 2021.
  9. Hon'ble NGT order dt.15.11.2022 in OA No.238 of 2021.
  10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt: 07.12.2022.
  11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt: 13.12.2022.
  12. Board vide mail dated: 13.12.2022 to Director, NEERI.
  13. Board vide mail dated: 13.12.2022 to Director, NGRI.
  14. TSPCB report dt: 13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
  15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
  16. The Board issued show cause notice to the industry on levy of Environmental Compensation (EC) on 31.01.2023.
  17. Hearing held on 17.02.2023.
  18. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
  19. The Board vide letter dated 24.05.2023 to the Collector & District Magistrate, Nalgonda District for recovery of Environmental Compensation.
  20. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
  21. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
  22. Hon'ble NGT vide order dt.27.09.2023.
  23. Hearing held on 22.09.2023.
  24. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023, Dated: 09.10.2023.
  25. Hearing held on 29.11.2023.

*Sw*  
DESPATCH NO:  
DATE: 06 DEC 2023

*Nb*  
06/12/2023

95422-86318

P. NAGARAJU



1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:  
  
*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*
3. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3<sup>rd</sup> cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi vide reference 2<sup>nd</sup> cited.
5. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Hon'ble NGT, New Delhi vide order dt. 18.11.2021, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, vide reference 4<sup>th</sup> cited, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4<sup>th</sup> Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, the Board has granted CFO & HWA Order to the industry on 27.01.2022 with a validity period up to 31.07.2025.
8. **WHEREAS**, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8<sup>th</sup> December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai vide reference 6<sup>th</sup> & 8<sup>th</sup> cited.

The gist of the report is as given below:

**Non-compliance observed:**

- i. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.

- ii. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
  - iii. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
  - iv. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
  - v. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
  - vi. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
  - vii. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
  - viii. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
  - ix. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
  - x. Total compensation recoverable: Rs.14243000.00/-
  - xi. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
9. **WHEREAS**, the Board vide reference 10<sup>th</sup> cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
  10. **WHEREAS**, the Board vide reference 11<sup>th</sup> cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
  11. **WHEREAS**, vide reference 12<sup>th</sup> cited, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
  12. **WHEREAS**, vide reference 13<sup>th</sup> cited, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.
  13. **WHEREAS**, vide reference 15<sup>th</sup> cited, the Hon'ble NGT directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.

14. **WHEREAS**, vide reference 16<sup>th</sup> cited, the Board issued show cause notice to the industry on 31.01.2023 regarding levy of Environmental Compensation (EC) for violations and non-compliances.
15. **WHEREAS**, vide reference 17<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. The representative of the industry informed that, they have filed point wise objections and a detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint Committee in connection with recommending Environmental Compensation to be levied on the industry. Further, the representative of the industry informed that, as per the recommendations of the Joint Committee the industry has discussed with NEERI & NGRI (preferable 3<sup>rd</sup> party) to conduct the study on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and ground water contamination in and around the plant. The NEERI & NGRI informed that, the said study takes minimum 9 months of time to complete the study. Meanwhile, the industry contacted M/s. Kiwis Eco Laboratories, Pvt. Ltd., Hyderabad certified by MoEF, New Delhi to evaluate as a 3<sup>rd</sup> party to conduct the said study. Further informed that, the study is under progress and they will submit the report to the Board within 2 months.
16. **WHEREAS**, vide reference 18<sup>th</sup> cited, Based on the recommendations of the Committee, the Board issued following directions dt.23.03.2023 including levy of Environmental Compensation:
- i. The industry shall comply with all the CFO & HWA conditions.
  - ii. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
  - iii. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
  - iv. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
  - v. The industry shall install the online monitoring system to stack connected to boilers.
  - vi. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
  - vii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - viii. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - ix. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
  - x. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days.
17. **WHEREAS**, vide reference 19<sup>th</sup> cited, the Board vide letter dated: 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation

from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

18. **WHEREAS**, vide reference 20<sup>th</sup> cited, the industry filed W.P.No.20336 of 2023 in the Hon'ble High Court. The Hon'ble High Court vide order dt.08.08.2023 Ordered as follows:

"For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.202. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."

Accordingly, the Writ Petition is disposed of.

19. **WHEREAS**, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. Based on the committee recommendations the following directions vide order dated 13.09.2023 to the industry vide reference 21<sup>st</sup> cited, for payment of Environmental Compensation and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry:

- i. The industry shall comply with all the CFO & HWA conditions.
- ii. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
- iii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
- iv. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
- v. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
- vi. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
- vii. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
- viii. The industry shall install the online monitoring system to stack connected to boilers.
- ix. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
- x. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.

20. **WHEREAS**, vide reference 22<sup>nd</sup> cited, the Hon'ble NGT vide order dated 27.09.2023, as ordered as follows:

- 1. It is stated that on the levy of environmental compensation the project proponent had preferred Writ Petition (W.P.No.20336 of 2023) on the ground of violations of the principle of natural justice. Therefore, the said Writ Petition was

allowed, remitting the matter back to the Telangana State Pollution Control Board.

2. The learned counsel appearing for the Pollution Control Board would state that after the said order, they had issued a fresh notice to the project proponent which is yet to be decided. If that is so, let the project proponent give a reply to the same and the Pollution Control Board is directed to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.
21. **WHEREAS**, vide reference 23<sup>rd</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions. Based on the recommendations of the committee, the Board has issued following directions to the industry vide order dated 09.10.2023, vide reference 25<sup>th</sup> cited:
- i. The industry shall comply with all the CFO& HWA conditions.
  - ii. The industry shall comply with all the CFO& HWA conditions.
  - iii. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 & 13.09.2023.
  - iv. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - v. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
  - vi. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
  - vii. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
  - viii. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
  - ix. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
  - x. The industry shall install the online monitoring system to stack connected to boilers.
  - xi. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
  - xii. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.

22. **WHEREAS**, the RO-Nalgonda inspected the industry on 20.10.2023 and the following non-compliances were observed:
1. The industry has not paid the Environmental Compensation (EC) levied by the Board vide order dt.09.10.2023 even after expiry of the stipulated time of 15 days.
  2. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
  3. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
  4. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
  5. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).
  6. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
  7. The industry has not provided PTZ IP camera for focusing boiler stack area. However, the industry has provided online monitoring system for common stack attached to 8 TPH Boiler. Hence, the condition may be waived off.
  8. The industry has provided provisions for HCL monitoring, but not provided online monitoring.
23. **WHEREAS**, vide reference 26<sup>th</sup> cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 29.11.2023. The complainants & industry representatives (Virtually), RO-Nalgonda have attended the meeting. During the review following non-compliances were observed:

- x. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
- xi. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
- xii. The industry has not provided PTZ IP camera for focusing boiler stack area.
- xiii. The industry has not provided online monitoring for HCl.

24. In view of the above, based on the recommendations of the committee, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under section 31 (A) of Air (Prevention and Control of Pollution) Act

1981 (as amended by Act 47 of 1987) for violation of the Consent conditions & directions of the Board and for causing Air pollution in the surrounding areas.

25. Your reply shall reach TSPCB, Head Office, Sanathnagar, Hyderabad within 7 days from the date of receipt of this notice, failing which the Board will initiate necessary action for recovery of environmental compensation and also action including closure order against your industry under the provisions of the Air (Prevention & Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Hindys Lab Private Ltd.,  
(Formerly M/s. Hychem Laboratories),  
Sy.No.290 & 291, Veliminedu (V),  
Chityal (M), Nalgonda District.**

**Copy to:**

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//



**Senior Environmental Engineer  
(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.

# Hindys lab

**Hindys Lab Private Limited**  
Reg. Off. & Factory : Sy No: 290 & 291,  
Veliminedu Village, Chityal (Mandal),  
Nalgonda (Dist.) Telangana State, India-508114.  
E-mail: info@hindyslab.com Phone : 9989749336  
GSTIN : 36AABCH9256P1ZW  
CIN : U24100TG2007PTC055636

To  
The Member Secretary,  
Telangana State Pollution Control Board,  
Paryavaran Bhavan, A-3 Industrial Estates,  
Sanathnagar, Hyd-500018, Telangana.

Date: 23/12/2023

Respected Sir,

**Sub: Submission of Environmental Compensation payment (25%) req. - Reg.**

**Ref: 1) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1211-Dated: 05.12.2023**  
**2) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1212-Dated: 05.12.2023**

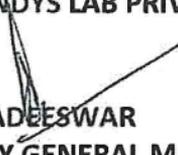
With reference to the above-mentioned subject, we are herewith submitting Environmental compensation (25%) payment details for your kind perusal as follows:

S.No	UTR Details	AMOUNT
01	RTG/FDRLR52023122233355164/TELANGANA/SBIN/3927161	29,95,000.00

Hence, please receive and acknowledge the same.

Thanking you,

**Yours faithfully,**  
**For HINDYS LAB PRIVATE LIMITED**

  
**V.JAGADEESWAR**  
**DEPUTY GENERAL MANAGER – CORP. EHS.**

CC to: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda Dist.



# Hindys lab

## Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,  
Veliminedu Village, Chityal (Mandal),  
Nalgonda (Dist.) Telangana State, India-508114.  
E-mail : info@hindyslab.com Phone : 9989749336  
GSTIN : 36AABCH9256P1ZW  
CIN : U24100TG2007PTC055636

Date: 02-02-2024

To  
The District Collector,  
Nalgonda District.

Respected Sir,

Sub: Payment of Crop Compensation – Request – Reg.

- Ref: 1. Letter No. C2/7037/2022 Dated: 05/07/2023 received on 10/07/2023 for payment of crop Compensation Rs.22, 72,000/-(Rupees Twenty Two lakhs seventy two thousand only)
2. Report of the Joint Committee in OA NO. 238 of 2121(SZ) (earlier OA NO.181 of 2020 (PB) in the matter of Chepuri Ramachandraiah Vs State of Telangana submitted to Hon'ble NGT, South Zone, Chennai.
3. Environmental Engineer, TS Pollution Control Board, Regional Office, Nalgonda Lr.No.RCP-10/TSPCB/TF/BO/2023-2145 Dated: 23/03/2023.
4. Our letter submission dated 29/03/2023.
5. Environmental Engineer, TS Pollution Control Board, Regional Office, Nalgonda Lr.No.72001/PCB/RO-NLG/2021-1358 Dated: 19/05/2023.

With reference to the above mentioned subject, we bring to your kind notice that, we have submitted point wise objections and a detailed response before the Hon'ble National Green Tribunal, South Zone, and Chennai.

We wish to inform you that The Joint Committee was calculated Environmental Compensation estimated base on the pollution index method developed by CPCB policy guidelines norms and the board of TSPCB issued notices on 23<sup>rd</sup> March 2023 to pay Environmental Crop Compensation for Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only).

We are enclosing the Cheque in the Favour of Mr. "Shepuri Ramachandraiah" Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only), Cheque Number –"073852" 500002352: 000927"29. (20076-Sanath Nagar, Hyderabad, 72 c 47 A, Sanath Nagar Industrial estate Rangareddy Dist. 500018.)

Thanking you

Yours faithfully

For HINDYS LAB PRIVATE LIMITED

AUTHORIZED SIGNATORY

C.C. to E.E, TSPCB, Nalgonda





भारतीय स्टेट बैंक  
State Bank Of India

(20076) - SANATHNAGAR HYDERABAD  
72 C 47 A, SANATHNAGAR INDUSTRIAL ESTATE  
RANGA REDDY DIST 500018  
Teli: 40-23701727 Fax: 23704164 IFS Code : SBIN0020076

केवल 3 माहों के लिए ही / VALID FOR 3 MONTHS ONLY  
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PAY *SHEPURI Tamachanidrabai* ₹ 22,72,000=00

₹ 22,72,000=00

₹ 22,72,000=00

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A/c No. 6239166090

CURRENT A/C

PREFIX: 2109100012

INDIA'S STATE BANK OF INDIA...  
MULTI-CITY CHEQUE Payable at Par at All Branches of SBI  
Please sign above

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